

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRIMINAL APPEAL NO. 1688 OF 2012
(SPECIAL LEAVE PETITION(CRL.)NO.5773 OF 2012)

KHANDAKAR KAMARUZZAMAN @ KAMAL

APPELLANT

VERSUS

STATE OF WEST BENGAL

RESPONDENT

O R D E R

1. Leave granted.

2. Delay condoned.

3. This appeal is filed against the impugned judgment and order dated 25.08.2011 passed by the High Court of Calcutta in C.R.M.No.4559 of 2011, whereby the High Court has rejected the application for anticipatory bail filed by the appellant under Section 438 of the Code of Criminal Procedure.

4. On 27th July, 2012, while issuing notice, we had granted anticipatory bail to the appellant.

5. Having gone through the records and heard learned counsel for the parties to the *lis*, we are of the considered opinion that our aforesaid order dated 27th July, 2012 be made absolute and is made absolute.

Criminal Appeal is disposed of accordingly.

.....J.
(H.L. DATTU)

.....J.
(CHANDRAMAULI KR. PRASAD)

NEW DELHI;
OCTOBER 17, 2012



JUDGMENT